

[Sh. S.B. Chavan]

own that the Governors wrote to the Government of India and on the basis of the information that the Government of India had and also supplemented by the reports of the respective Governors that the Government of India had to take this kind of a decision. It was not a pleasant decision. We tried our level best to avoid the same, but at the same time we could see very clearly that we had to choose between the two; complete disorder and communal disharmony on the one side and keeping some kind of an order, to bring back some kind of normalcy. We had to choose between the two and we chose that the normalcy needs to be brought back and the kind of an atmosphere of hatred which was being spread by a special doctrine, which they had adopted, which ultimately culminated into the destruction of the Mosque, that had to be stopped. This will be considered. Though this is a great challenge, we had to convert that challenge into an opportunity and see that we were able to bring the same glory that we enjoyed before.

I am sure that all the members will try to cooperate with us in this House. I would request the House to pass the promulgation of the President's rule in the case of the four States. Thank you.

SHRIMATIMALINIBHATTACHARAYA (Jadavpur): Sir, today we have witnessed noisy scenes in this House. Also some threats have been issued. In the light of this, I would like to have an assurance from the hon. Minister that proper measures are being taken to ensure that law and order is maintained at the disputed site, where the mosque has been demolished, so that no one can enter that area to create disturbances.

SHRI S.B. CHAVAN. I have stated very clearly in the beginning of my speech that the

situation is very difficult, but at the same time we are taking all measures necessary to protect the area and see that the normalcy is brought back. The efforts are being made to create a situation by which some kind of a situation of conflict should not be created. And it would be our effort to see that not only we protect the same but we also bring about some kind of an understanding and normalcy in that area.

MR. SPEAKER: The question is:

" That this House approves the Proclamation issued by the President on the 15th December, 1992 under article 256 of the Constitution in relation to the State of Madhya Pradesh."

*The motion was adopted*

MR. SPEAKER: The question is:

" That this House approves the proclamation issued by the President on the 15th December, 1992 under article 256 of the Constitution in relation to the State of Rajasthan."

*The motion was adopted*

16.22 hrs

SALARY, ALLOWANCES AND PENSION  
 OF MEMBERS OF PARLIAMENT  
 (AMENDMENT) BILL

Motion Re-Resumption of Debate

[English]

THE MINISTER OF PARLIAMENTARY  
 AFFAIRS (SHRI GHULAM NABI AZAD) I  
 beg to move:

[Sh. Ghulam Nabi]

1954, be taken into consideration".

" That the debate on the motion for consideration and passing of the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992, which was adjourned on 20th August, be resumed now".

*The motion was adopted*

MR. SPEAKER: The House will now take up Clause by Clause by Clause consideration of the Bill.

MR. SPEAKER: The question is:

The question is:

" That is debate on the motion for consideration and passing of the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992, which was adjourned on 20th August, 1992, be resumed now".

" That Clause 2 stand part of the Bill "

*The motion was adopted*

*Clause 1 was added to the Bill.*

*The motion was adopted*

MR. SPEAKER: The question is:-

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRIGHULAM NABIAZAD): Mr. Speaker, Sir, as you are aware, this House discussed the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1992 on 20th August, 1992. The Bill seeks to increase the number for single air journeys from any place in India to any other place in India admissible for Members of Parliament, from 16 to 28 per annum, and to allow unavalied journeys out of those admissible for Members of Parliament to be utilised for taking one companion or spouse in an air journey.

" That Clause 1 stand, part of the Bill"

*The motion was adopted*

*Clause 1 was added to the Bill.*

As the Bill has already been discussed, I now request that it may kindly be adopted without further discussion.

MR. SPEAKER: The Question is:

" That the enacting formula and long title stand par of the Bill".

*The motion was adopted*

*The Enacting Formula and the Title were added to the Bill.*

MR. SPEAKER: I shall now put the motion for consideration of the Bill to the vote of the House.

SHRI GHULAM NABI AZAD: Sir, I beg to move:

The question is:

" That the Bill be passed"

" That the Bill further to amend the Salary, Allowances and Pensions of Members of Parliament Act,

MR. SPEAKER: The question is:

That the Bill be passed.